

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6957/2020

This the **09th** day of **April**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)



Zaffar Ullah Khan Aged 56 years, S/o Late Ghulam Ahmad Khan, R/o Batamaloo Srinagar.

.....Applicant

(Advocate:- Mr. Syed Sajad Geelani)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Department of Technical Education Civil Secretariat, Srinagar/Jammu.
2. Director, Technical Education Srinagar, Kashmir
3. Deputy Director ITI, Srinagar Kashmir
4. Superintendent ITI Srinagar.
5. Principal ITI Srinagar

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

M.A. No. 62/675/2021 for withdrawal of the petition has been filed by the applicant with permission to file afresh when fresh cause of action, if any, arises against the applicant. Learned counsel for the respondents has no objection to the prayer of applicants' counsel.

2. In view of the submission made by the applicants' counsel, T.A. is dismissed as withdrawn with liberty aforesaid.



(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/